MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: MAHUD DEPARTMENT

N O T I F I C A T I O N
Imphal, the 15th December, 2025

THE UNIFIED ZONING / USED REGULATION BYE-LAWS FOR THE MASTER PLAN AREAS OF MANIPUR (FIRST AMENDMENT), 2025

(Under section 91(i)(iv) read with section 24(e) of the Manipur Town and Country Planning Act, 1975 (Act No.11 of 1975)

1. Short title and commencement:-

(1) These Bye-Laws may be called the Unified Zoning / Used Regulation Bye-Laws for the Master Plan Areas of Manipur (First Amendment), 2025.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of Section 5 – Land Use Permissibility Table:-

In Section 5 of the Unified Zoning / Used Regulation Bye-Laws for the Master Plan Areas of Manipur, 2024 , under the **Land Use Permissibility Table**, **Serial No. C – Mixed-Use Zone** shall be amended/substituted as follows:

C	**Mixed Use**
	All other uses except the following prohibited uses, shall be allowed: **i) Cemetery, crematorium, burial ground, electric crematorium** **ii) Dairy and Poultry industry** **iii) Piggery** **iv) Fish curing**

	v) Farm House **vi)Gas Godown** **vii) Oil Depot, Storage of Petroleum and inflammable materials** **viii)Storage Godown and warehouse** **ix) Jail** **x) Junk shop/yard** **xi)Wholesale Trade** **xii) Other hazardous polluting and nuisance causing uses** **xiii) Any other use which in view of the Authority is analogous to entries listed above."**

By orders and in the name of Governor,

R.K. DINESH SINGH,
Principal Secretary(MAHUD),
Government of Manipur.

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Digitally signed by
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